

C. A. T. Bench, JAIPUR

Date of Order

22.6.93

Orders MP 127/93 in OA 92/91

22.6.93

Present: Shri R.N. Mathur, counsel for the applicant/petitioner.

On behalf of the respondents, Shri N.N. Kochar, Executive Engineer, is present but he has not produced any letter or authority appointing him as Officer Incharge in this case. His name is not notified, according to him, in the official gazette or elsewhere. In such circumstances, his presence cannot be accepted as a person on behalf of the respondents. He submits that Mr. Balwada has been appointed as Advocate on behalf of the respondents.

The case was taken in the first round. As Mr. Balwada was not present, it was passed over. We are taking the case in the second round. Mr. Balwada is still not present.

In the facts and circumstances of the case, we do not find that there is any delay, and even if it is so, it is worth condoning.

The MP stands disposed of.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN

Com. Bkt of the app Cncl

On vido 4528

Date 6.7.93

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